

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 697/94.

Dt. of Decision : 22.6.94.

Mr. P.S.Padmanabham

.. Applicant.

Vs

1. The Post Master
Station Kachiguda HQO.
Hyderabad-500 027.

2. Senior Superintendent of
Post Offices,
Hyderabad - 500 027.

.. Respondents

Counsel for the Applicant : Mr. P. Papa Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

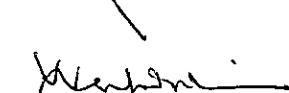
Heard Shri P. Papa Rao, learned counsel for the applicant, and also Shri N.R. Devaraj, learned standing counsel for the Respondents.

2. This OA was filed praying for declaration that the ~~directions~~ ^{deductions} as per Annexure II are void and for issual of a direction to the Respondents not to deduct Rs. 590/- ^{from} _{of applicant} out of his salary as it is in excess of the statutory limit prescribed under Section 60 (1) of C.P.C. ~~Here~~ ⁱⁿ It is the case of the applicant that the deductions as per Annexure II are made only as per the order of attachment issued by the ^{civil} court (The court which issued that order is not mentioned in the OA). When Respondent 1 is making the said deductions in pursuance of the order of the court, no direction can be given by ~~any~~ other court or Tribunal to such authority not to act in pursuance of the order of the court. If any one is aggrieved by the order of the court, his remedy is either to approach the said court praying for modification or setting aside of the order if there is a provision for the same, or he has to approach the appellate court or court of revision as the case may be.

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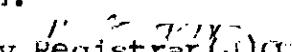
3. Hence it has to be held that this OA is mis-conceived. Accordingly it is dismissed. No costs. But this order of dismissal does not ^{bar} the applicant from approaching the appropriate forum i.e. the same ~~executing~~ court if there is provision to approach that court or the appellate court or the ~~revision~~ court ^{or revision} as the case may be.


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 22nd June, 1994.
Open court dictation.

NS

Deputy Registrar (J) 

To

1. The Postmaster, Station Kachiguda M.O
Hyderabad-27.
2. The Senior Superintendent of Post Offices,
Hyderabad-27.
3. One copy to MR.P.Papa Rao, Advocate, 6-1-132/132B
Skandagiri, Secunderabad.
4. One copy to MR.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

p.viii



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RHTI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 22-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 697/94.

T.A.No. (W.P.)

Admitted and Interim Directions
Issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

